

**APPLICATION FORM FOR EXPORT OF SCOMET ITEMS LISTED IN APPENDIX 3
TO SCHEDULE 2 OF ITC (HS) CLASSIFICATION OF EXPORT AND IMPORT ITEMS**

[Please see guide lines at the end before filling the application]

Common details to be filed for all applications:

1. Applicant Details(Fresh/Repeat/Stock and Sale/GAICT/GAEC/GAED/GAET/GAEIS/Re-export cases/Site-visit)											
i. IEC											
ii. Name											
iii. Address	Flat/Plot/Block No.										
	Street/Area/Locality										
	City										
	State		PIN Code								
iv. Tele No.	(1)	Country Code		Area Code		Tel. No.					
v. Fax No.		Country Code		Area Code		Fax No.					
vi. E-mail address where authorization to be sent	E-mail(1)				E-mail(2)						

2. Details of SCOMET items in Appendix 3 to Schedule 2 of ITC (HS) Classifications of Export & Import Items applied for export: (If required, attach extra sheet (A4 size) in the same format)

Sl. No.	SCOMET Category (will vary based on policy)	SCOME T Item No/Sub category	Description of export item/s including technical specificatio	ITC (HS) Code No.(if available)	Quantity	Total FOB Value		
						In relevant Foreign Currency	In Rupees	In US\$

Specifications of the Drones/UAVs intended to be exported- GAED only

(i) Aerosol dispensing system/mechanism capacity of the Product (In litres)	
(ii) Range of the Product	
(iii) Payload capacity of the Product	
(iv) Altitude of the Product	

(v) Endurance of the Product	
(vi) Communication System	
(vii) Encrypted or Unencrypted, GPRS or satellite based	
(viii) Accuracy	
(ix) Type/Use of the Product such as Surveillance, Reconnaissance drone etc.	
(x) Other relevant details/description of the items that are intended to be exported under this authorization with relevant technical details / specifications, such as model, part number and other parameters etc.	
(xi) Probable list of countries where the export is expected to be done under GAED	

In case of Technology and Software (If applicable): GAICT only

i. Name of the manufacturer/Producer/Service Provider	
ii. Brand(if applicable)	
iii. Name of Model or Name of Software/Technology	
iv. Model no./ Part No. (If applicable)	
v. Class (If applicable)	
vi. Type (If applicable)	
vii. Serial No. (If applicable)	
viii. Version No. (If applicable)	
ix. Encryption algorithm (If applicable)	
x. Encryption Functionality (If applicable)	
xi. Value of technology	

3. Details of exports of SCOMET items in the preceding 3 licensing years .(Details of the export last made, if no export was made during the preceding licensing year): (If required, attach extra sheet (A4 size) in the same format)

Sl. No.	Export License No. & Date and Issuing Regional Authority	Details of items exported		Quantity exported	Country To which exported	DGFT's(HQ's) File Number
		Category	Description			

4. Shipment Details:

i. Port of Loading/Shipment	
ii. Port of Discharge	
iii. Country to which item to be	
iv. Ultimate Destination Country	

5. Purpose of Export (please tick and give clarification if any):

<i>Trade/Sale</i>	
<i>Stock and Sale</i>	
<i>Intra Company Transfer</i>	
<i>Sample</i>	
<i>Display/Exhibition</i>	
<i>Testing/Evaluation</i>	
<i>Demo</i>	
<i>Site Visit/On site assessment of records</i>	

6. Compliance Details(for all type of applications)

1. Is your Company ICP Compliant(pls specify date from which ICP has been adopted by the company)	
2. Is your Company AEO Certified ? Kindly provide the type(T1,T2,T3)	
3. Have you completed post reporting requirements for General authorizations/Repair and return authorizations taken in the past? Yes or No ? If yes, Provide details	

7. Details of Producer / Manufacturer of the item to be exported:

i.	Name											
ii.	Address	Flat/Plot/Block No.										
		Street/Area/Locality										
		City										
		State										

8. Purpose of Export

End product for which the item of export will be used by the end user	
Purpose for which the end product will be utilized	
Is end user an entity of Government of destination country?	
Manufacturing / Business /other activity of the end user	

9. Details of Banks through which financial transactions relating to this export will be executed:**a. In Destination Country**

i. Name of the Bank			
ii. Address of the Bank	Flat/Plot/Block No.		
	Street/Area/Localit y		
	City		
	Country	Postal Code	
iii. SWIFT Code:			
iv. IBANK			

B. In India

i. Name of the Bank			
ii. Address of the Bank	Flat/Plot/Block No.		
	Street/Area/Locality		
	City		
	State	PIN Cod e	
ii. IFSC Code			

8. If applied for export on repeat basis for Fresh Exports/ Stock and Sale in the same licensing year for same product , same end use and to the same end user, please furnish:

i. Reference Number and date vide which earlier permission was granted	
ii. Export License number and date	
iii. Quantity allowed for export	

iv. Quantity exported on the date of this application	
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Supply Chain Details:

Foreign Buyer Details For Fresh, Repeat Orders, GAEC, GAED, GAEIS, GAET:

i. Name			
ii. Address	Flat/Plot/Block No.		
	Street/Area/Locality		
	City		
Country		Postal Code:	
iii. Mobile number	a. xxxxxxxxxx	Area Code:	Telephone no:
	b. xxxxxxxxxx		
iv. Fax No.			
v. E-mail			
vi. Export Order No. and date			

Consignee Details: For Fresh, Repeat Orders, GAEC, GAED, GAEIS, GAET

i. Name			
ii. Address	Flat/Plot/Block No.		
	Street/Area/Locality		
	City		
Country		Postal Code:	
iii. Mobile number	a. xxxxxxxxxx	Area Code:	Telephone no:
	b. xxxxxxxxxx		
iv. Fax No.			
v. E-mail			
vi. Export Order No. and date			

End user Details/ :For Fresh, Repeat Orders, GAEC, GAED, GAEIS, GAET

Detail of sites and activities which will be covered by the arrangement/ understanding : Site Visit

Details of Stockist- Stock and Sale

Details of foreign repair entity (For repair/return cases)

Details of entity to which goods are to be re-exported after repair(For GAER)

i. Name			
ii. Address	Flat/Plot/Block No.		
	Street/Area/Locality		
	City		
	Country		Postal Code:
iii. Mobile number	a. xxxxxxxxxx	Area Code:	Telephone no:
	b. xxxxxxxxxx		
iv. Fax No.			
v. E-mail			
vi. Export Order No. and date			
vii. Nature of Unit: Corporate			

Office/Registered Office/Branch Office/Manufacturing unit/Laboratory(site visit)	
viii. Activity(site visit)	
ix. Is the Stockiest an affiliate of Indian Exporter, Indian or Foreign OEM ?(Stock and sale)	
x. Is the stockiest entity an Electronic Equipment Manufacturer/ Contract Manufacturer ? (Stock and sale)	
xi. Relationship of the foreign entity with the Indian Exporter(in Detail) Whether it's a related entity(Direct subsidiary/foreign parent) or Authorized vendor or OEM	
For GAER	

**Applicant Details(Indian exporter): GLOBAL AUTHORISATION FOR INTRA COMPANY
TRANSFER (GAICT)**

i. Principal Business Activities of the applicant firm:			
ii. Is this applicant a parent company?	Yes <input type="checkbox"/>	No <input type="checkbox"/>	
iii. If applicant is a subsidiary, then provide following details:	Name	Address	Country of Export (tick the appropriate)
b. Other Subsidiaries (to which exports to be made)			
iv. License exception given by (if applicable)			
1. From Foreign parent/subsidiary			
2. Name of the country			
v. Export license of foreign country (if applicable)			
1. Type of Export license of foreign country(for e.g. bulk/general/temporary)			
2. Country of granting such license			

CRYPTOGRAPHY NOTE (leave, if not applicable)- GAICT

i. Is the item available and sold from stock at 'retail selling points' without restrictions', to the general public'

through any of the following means?

- a) Over-the-counter transactions
- (b) Mail order transactions
- (c) Electronic transactions
- (d) Telephone call transactions

If yes, then provide details _____

ii. Can the user easily change the cryptographic functionality of the item what is specified in the manufacture's specification?

Yes No

iii. Is the item designed for installation by the user without further substantial support by the supplier?

TECHNICAL QUESTION (leave, if not applicable)-GAICT

Does the item contain the following cryptographic functions?

1. A "symmetric algorithm" employing a key length in excess of 56 bits, not including parity bits?

Yes No

If 'Yes' please state the following

- a) Full name:
- b) Key Length / bits:
- c) Is it used for any of the following?
 - i. Authentication
 - ii. Digital Signature
 - iii. Data integrity
 - iv. Non-repudiation
 - v. Digital rights management, including the execution of copy protected software
 - vi. Encryption or decryption support of entertainment, mass commercial broadcasts or medical records management
 - vii. Key management in support of any of the cryptographic functions in above 1. (i) to (vi)
- d) Encryption algorithm
- e) Encryption Functionality

**For Use in DGFT office only (To be filled by the applicant).
Application Submission Details(if submitted electronically):**

i. ECOM Reference Number	
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ii. Date of Submission on Server	
iii. Submitted to which Regional Authority	
iv. File Number & Date of Issue	
v. Application Fee submission details viz. Amount in Rupees, Demand Draft No./Electronic Fund Transfer No. and Date and the name & branch of the bank on which drawn	
vi. Jurisdictional Regional Authority:	

Undertaking and Declarations

1. I/We hereby certify that:

(i) I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from.

(ii) I/We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

(iii) I/We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Niryat Forms and ITC (HS).

(iv) I/ We hereby certify that:

A. The entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):

- (i) The Customs Act,1962,
- (ii) The Central ExciseAct, 1944
- (iii) Foreign Trade (Development & Regulation) Act 1992, as amended, and
- (iv) The Foreign Exchange Management Act, 1999;
- (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
- (vi) Weapons of Mass Destruction& their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005

B. None of the Directors/Partners/Proprietor/Karta/Trustees of the company/firm/HUF/Trust, (as the case may be), is/area Director(s)/Partner(s)/Proprietor/Karta/Trustee in any other Company/firm/entity which is on the Denied Entity List (DEL) of DGFT or is in the caution list of RBI;

C. Neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the Policy;

D. We have neither obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered/Head Office to any other Licensing Authority.

(v) I/We hereby declare that I/We have neither obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s)/Unit(s)/Division(s) to any other Regional Authority.

(vi) We have complied with the conditions of all previous licences/authorisations issued to us for export of SCOMET items and wherever required have duly intimated the o/o DGFT, New Delhi along with documentary evidence regarding receipt of the items of export by the end-user within the stipulated time.

(vii) I / We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP and ITC (HS)and submit all requisite documents to the o/o DGFT (SCOMET Section), failing which I/We shall be liable to action under FT (D & R) Act, 1992 as amended or rules and orders made there under, and the CustomsAct,1962.

(viii) I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.6 of the Policy.

Signature of the Applicant																
Name																
Designation																
Official Address	Flat/Plot/Block No.															
		Street/Area/Localit														
		City														
	State					PIN Code										
Telephone		Country Code		Area Code			Tel.No.									
Place:																
Date:																
